

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

(8)

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/207/7/HDN/2017
NAME OF THE COMPANY	Rajvir Industries Limited
NAME OF THE PETITIONER(S)	Central Bank of India
NAME OF THE RESPONDENT(S)	Rajvir Industries Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Praveen Kumar Jain	Advocate	praveen.jain@linklegal.in, praveen	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Rajgopal	Advocate	raj@legals.in, 9704772200	S. Rajgopal

Heard Shri Praveen Kumar Jain, Learned Counsel for the Petitioner and Shri Raj Gopal, Learned Counsel for the Respondent.

Both the Learned Counsels submit that the issue is resolved by tentatively agreeing for total amount of Rs. 95 lakhs, subject to further reconciliation by the Respondent. Therefore, Shri Praveen Kumar, Learned Counsel representing the Financial Creditor submit that they would file a memo regarding settlement on the next occasion as they have forwarded all the requisite papers to their HQrs and requested further time. Post the case on 07.11.2017 under the caption “for orders”.

Member (T)

Bm

Member (J)